



OFFICE OF THE COMMISSIONER OF CUSTOMS, AIR CARGO COMPLEX
(EXPORT), NEW CUSTOM HOUSE, NEAR IGI AIRPORT, NEW DELHI-110037

C.No.VIII(30)Cus./ACE/NCT/Standing Order/484/2018

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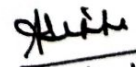
Customs – Procedure for Exports under MEIS scheme by Courier Mode at New Courier Terminal, New Delhi –reg.

Attention of all the exporters, Authorized Couriers, and all concerned is invited to the Notification No. 22/2015-2020 dated 26.07.2018 issued by Ministry of Commerce, Director General of Foreign Trade, New Delhi for amendment in Para-2.47 and Para 3.05 of the FTP 2015-2020 and the consequent Notification No. 68/2018-Cus.(N.T.) dated 03.08.2018 issued by the Ministry of Finance, C.B.I.C., New Delhi whereby value limit of export consignment through courier under Merchandise Exports from India Scheme (MEIS) was raised to Rs.5,00,000/- (Rupees Five Lacs) from the earlier limit of Rs.25000/- (Rupees Twenty Five Thousand)

2. In view of above changes, the volume of exports under claim of MEIS through courier at New Courier Terminal, ACC(Export), New Delhi is likely to increase substantially. At present, the exports at New Courier Terminal, ACC(Export), New Delhi are effected in manual mode and it is also observed that there is divergent practice with regard to procedure of export followed by different authorised couriers viz. DHL, FedEx and other couriers working under EICI.
3. Therefore, in order to streamline the process of exports through Courier in manual mode under MEIS scheme so as to enable the exporters to claim the MEIS reward without any difficulty, following procedure is laid down :
 - (i) The exporter, while submitting the documents relating to export of goods with the authorised courier, shall also submit a letter of intent for claiming reward under MEIS as required under para-3.14 of hand-book of procedure-FTP 2015-2020.
 - (ii) The Authorized courier shall file a statement (manifest) containing details of goods to be exported with the proper officer in Form Courier bill of Export -CSB V prescribed under Regulation 6 of Imports and Exports (Clearance) Regulations, 1998 as amended.

- (iii) Authorized Courier shall make Entry of Goods for export in shipping bill in the Form Courier bill of Export CSB V before presenting it to the proper officer.
- (iv) As the authorised couriers used to file consolidated CSB V, having multiple entries relating to different exporters for a particular flight which include exports other than exports under MEIS , the concerned authorised courier, on the basis of exporter's above declaration, shall indicate in the relevant column of the courier shipping bill-CSB-V that the export is under MEIS scheme.
- (v) When CSB-V is presented before Customs, it will be subjected to usual process of examination by selecting randomly 10% of each consignment marked for open examination and remaining 90% of each consignment will be cleared after X-Ray screening .
- (vi) If any discrepancy is found during examination (in the 10% goods marked for examination), goods will be detained for seeking clarification. If no discrepancy is found, Let Export Order (LEO) will be issued by the Customs Officer on the CSB-V.
- (vii) After the export is made under MEIS, the Authorized Courier or his agent (DHL/ Fedex & Others) as the case may be, shall also indicate EGM number and date on the CSB V and hand over a copy of the same (CSB-V) to the concerned Exporter(s) which would serve the purpose of export promotion copy of shipping bill for filing the claim with DGFT under the said scheme.
- (viii) The Authorized Courier shall preserve all the export records/documents for a period of five years and that they shall also maintain the records in respect of EGMs with reference to the respective CSB-V in such a manner so that requisite verification can be done in the case where validation of the exporter's MEIS claim is required.

Difficulty, if any, in implementation of above procedure may be brought to the notice of the undersigned.


1.11.18

(Sunil Kumar Sinha)
Commissioner of Customs
ACC(Export), New Delhi

Copy forwarded to as per list attached.